

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

RAJYA SABHA
UNSTARRED QUESTION No. 3006
TO BE ANSWERED ON 12.12.2016

Agricultural land acquired by private agencies in Punjab

3006. SHRI PARTAP SINGH BAJWA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of agricultural land acquired by private agencies in Punjab during the last three years and the current year, district-wise;
- (b) the action taken by Government in this regard; and
- (c) the details of compensation offered to farmers in this regard?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

- (a) to (c): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject of 'Land' and its management falls in the jurisdiction of States.

Land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Information on state-wise or district-wise land acquired and details of compensation is not maintained centrally in Department of Land Resources.
